

(11)

Central Administrative Tribunal, Principal Bench

Original Application No. 3099 of 2003

New Delhi, this the 15th day of April, 2004

Hon'ble Mr. Justice V.S. Aggarwal, Chairman
Hon'ble Mr. S.A. Singh, Member (A)

Shri Rajan Suri,
Additional Director,
Central Excise & Customs,
Regional Training Institute,
N.A.C.E.N., Hazaribagh,
Jharkhand-825301

....Applicant

(By Advocate: Shri Prabhjot Jauhar with Shri Puneet Bali)

Versus

1. Union of India, through
Secretary (Revenue)
Department of Revenue,
Ministry of Finance,
North Block,
New Delhi-110 002

2. Chairman,
Central Board of Excise & Customs,
Department of Revenue,
Ministry of Finance,
North Block,
New Delhi-110 002

3. Under Secretary (Ad-V)
Department of Revenue,
Ministry of Finance,
North Block,
New Delhi-110 002

....Respondents

(By Advocate: Shri R.V. Sinha)

O R D E R (ORAL)

By Justice V.S. Aggarwal, Chairman

During the course of submissions, it was pointed that applicant was ripe and due for promotion in the year 1995-96. It is contended that the Departmental Promotion Committee meeting was delayed unnecessarily for no fault of the applicant. The claim of the applicant should have been considered as on 1995-96.

2. When this matter was argued, it was pointed that

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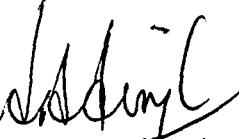
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there was no such prayer made by the applicant.

3. Keeping in view the said fact, learned counsel for the applicant states that he may be permitted to withdraw the present petition with liberty to file a fresh one on the abovesaid cause.

4. Allowed as prayed. Subject to aforesaid, dismissed as withdrawn.


(S.A. Singh)

Member (A)


(V.S. Aggarwal)

Chairman

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